

FORM-A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF REPUTE FOODS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	REPUTE FOODS PRIVATE LIMITED
2. Date of Incorporation of Corporate debtor	13/09/2011
3. Authority under which corporate debtor is Incorporated/registered.	Roc - Ahmedabad
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U15400GJ2011PTC067117
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No.-6, Survey No. 244, Shapar, Rajkot, Gujarat, India - 360024.
6. Insolvency Commencement date in respect of corporate debtor.	29/08/2025
7. Estimated date of closure of insolvency resolution process	25/02/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name : Mr. Chirag Rajendrakumar Shah IBBI/IPA-001/IP-P01169/2018-19/11837
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address : 208, Ratnaraj Spring, Beside Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009. Email ID : chirag.irp@gmail.com
10. Address and e-mail to be used for correspondence with the resolution professional	Registered Address : 208, Ratnaraj Spring, Beside Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009. Email ID : cirp.rfpl@gmail.com
11. Last date for submission of claims	12/09/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at :	www.ibbi.gov.in/downloadform.htm NA

Notice is hereby given that National Company Law Tribunal, Ahmedabad Bench, Court-1 has ordered the commencement of Corporate Insolvency Resolution Process of Repute Foods Private Limited on 29th August, 2025.

The creditors of Repute Foods Private Limited are hereby called upon to submit their claims with proof on or before 12th September, 2025 to the interim resolution professional at the address mentioned against entry No. 9/10.

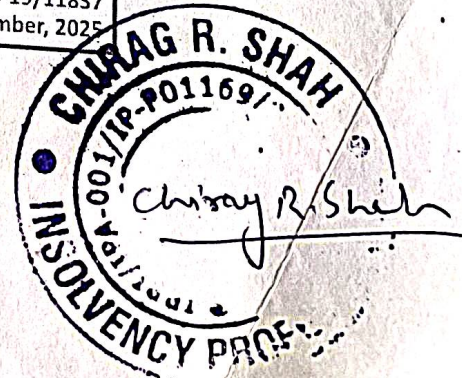
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not in present case) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Chirag Rajendrakumar Shah
Interim Resolution Professional of Repute Foods Private Limited
IBBI/IPA-001/IP-P01169/2018-19/11837

Date : 01/09/2025
Place : Ahmedabad AFA No.AA1/11837/02/311225/107567 Valid Upto: 31st December, 2025



Name of Depository Participant: Ventura Securities Limited
 DP ID: IN303116
 Client ID: 1569845
 Account Name: MIPR_MORGANITTE CRUCIBLE INDIA OPEN OFFER ESCROW DEMAT ACCOUNT
 Depository: National Securities Depository Limited
 Mode of Instruction: Off Market

(i) Public Shareholders having their beneficiary account with Central Depository Services (India) Limited must use the inter-depository delivery instruction slip for the purpose of crediting their Equity Shares in favour of the Open Offer Escrow Demat Account.

6. The Procedure for tendering by eligible Public Shareholders holding Equity Shares in physical form shall be outlined in the Letter of Offer.

7. **Equity Shares should not be submitted/tendered to the Manager, the Acquirer or the Target Company.** The detailed procedure for tendering of Offer Shares in this Open Offer will be available in the Letter of Offer, which shall be available on SEBI's website (www.sebi.gov.in).

IX. OTHER INFORMATION

1. The Acquirer and the PACs accept full responsibility for the information contained in the PA and this DPS (other than such information regarding the Target Company and Sellers as specified in paragraph 2 of Part IX (Other Information) below), and shall be jointly and severally responsible for the fulfillment of obligations under the SEBI (SAST) Regulations in respect of this Open Offer.

2. The information pertaining to the Target Company and/or the Sellers contained in the PA or this DPS or the Letter of Offer or any other advertisement/information to be made in connection with the Open Offer, has been compiled from information published or provided by the Target Company or the Sellers, as the case may be, or publicly available sources which has not been independently verified by the Acquirer or the PACs or the Manager. The Acquirer, the PACs and the Manager do not accept any responsibility in respect of such information relating to the Target Company and/or the Sellers.

3. The Acquirer and PACs undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Open Offer.

4. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, JM Financial has been appointed as the Manager to the Offer.

5. MUFG Intime India Private Limited (formerly Link Intime India Private Limited) has been appointed as the Registrar to the Offer.

6. Unless otherwise stated, the information set out in this DPS reflects the position as of the date hereof.

7. In this DPS, any discrepancy in any table between the total and sums of amounts listed is due to rounding off and/or regrouping.

8. In this DPS, all references to "Rupes" or "INR" are references to the Indian Rupee(s) ("INR").

9. This DPS and the PA shall also be available on SEBI's website (<http://www.sebi.gov.in>).

Registrar to the Offer:

MUFG
 MUFG Intime India Private Limited (formerly Link Intime India Private Limited)
 Corporate Identity Number: UST190HM199PPT13688
 Address: C-101, 1st Floor, Embassy 247, Lakshmi Sahas Marg, Vikhroli (West), Mumbai, Maharashtra - 400083, India
 Tel. No.: +91 8108114849
 Email: morganitecrucible.off@in.mpmf.com
 Website: www.in.mpmf.com
 Investor Grievance Email: morganitecrucible.off@in.mpmf.com
 Contact Person: Shant Copalcholkar
 SEBI Registration Number: INR000004058

On behalf of the Acquirer and the PACs
 -SD-

Foseco India Limited (Acquirer)
 Fosrocus Limited (PAC 1)
 Vesuvius Holdings Limited (PAC 2)
 Foseco (UK) Limited (PAC 3)

Place: Pune
 Date: 29 August 2025

JM FINANCIAL
 JM Financial Limited
 7th Floor, Conroy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025, India
 Tel. No.: +91 22 6630 3030
 Fax No.: +91 22 6630 3330
 Email ID: morganitecrucible.off@mif.com
 Contact Person: Ms. Prachi Deshpande
 SEBI Registration Number: INM00010361

VALIANT ORGANICS LIMITED
 Regd. Off: 107, Hingde Khera, MIDC-4th Stage, Lull Road, Mulund (W), Mumbai - 00080.
 Website: www.valiantorganics.com; Email: investor@valiantorganics.com; Telephone: +91-22-4797 6483

NOTICE OF 20th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE (VC) / OTHER AUDIO VISUAL MEANS (OAVM).

1. Dispatch of Notice of AGM and Annual Report: In terms of the provisions of applicable laws and Circulars, the Notice of AGM and Annual Report covering Annual Financial Statements for the FY 2024-25, are being sent through email to all the members whose email addresses are registered with the Company RTA Depository Participant(s) Depositories. Further, a physical communication is also being sent by the Company to all those members, whose addresses are not updated in records, which contains the exact link of the Annual Report and AGM Notice. The Notice and the Annual Report will also be available on the Company's Website at www.valiantorganics.com, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of NSDL, (going to providing the Remote e-Voting facility) at www.evoting.nsdl.com.

2. Manner of registering/updating email address: Members holding shares in dematerialized mode, who have not registered/updated their email address, are requested to register/update their email address with the Depository Participant(s) where they maintain their demat accounts.

3. Manner of casting votes through e-voting: The Company has enabled the services from NSDL for providing remote e-voting facility to all the Members to cast their votes on all resolutions set out in the Notice of the AGM. Additionally, the Company is providing facility of e-voting during the AGM for Members who have not cast their votes through remote e-voting. The request for joining the AGM by Members holding shares in dematerialized mode or for Members who have not registered their e-mail addresses has been provided in the Notice of AGM.

4. Joining of AGM through VC/OAVM: Members can attend and participate in the ensuing AGM through VC/OAVM facility as per the instructions mentioned in the Notice of AGM. Members are also requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining AGM, manner of casting votes through remote e-voting/voting during the AGM.

By Order of the Board of Directors
 For Valiant Organics Limited
 Sd/-
 Kaushtubh B. Kulkarni
 Company Secretary
 CSI No. ML - A2390

Place : Mumbai
 Date : August 30, 2025

FORM-A
 PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
 FOR THE ATTENTION OF THE CREDITORS OF REPUTE FOODS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	REPUTE FOODS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	13/09/2021
3. Authority under which corporate debtor is incorporated/registered	ROC - Ahmedabad
4. Corporate Identity No./ Limited liability Identification No. of corporate debtor	U15400GJ2021PT006717
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No-6, Survey No. 244, Shapur, Rajkot, Gujarat, India - 360024.
6. Insolvency Commencement date in respect of corporate debtor	29/08/2023
7. Estimated date of closure of insolvency resolution process	25/02/2026
8. Name and registration number of the insolvency professional acting as interim insolvency professional	Name : Mr. Ching Rajendrakumar Shah IBBI/INR-001/P/2019/1038-19 12187
9. Address and e-mail of the interim insolvency professional, as registered with the board	Registered Address : 208, Ratnagar Spring, Beside Navtaran Co. Op. Bank, Opp. HOFIC Bank House, Navrangpura, Ahmedabad-380009 Email ID : ching.rj@gmail.com
10. Address and e-mail to be used for correspondence with the resolution professional	Registered Address : 208, Ratnagar Spring, Beside Navtaran Co. Op. Bank, Opp. HOFIC Bank House, Navrangpura, Ahmedabad-380009 Email ID : ching.rj@gmail.com
11. Last date for submission of claims	12/09/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as notified by the interim insolvency professional	NA
13. Name of the authorized representative of creditors (to be notified to each class)	NA
14. (a) Details of Forms and (b) Relevant authorized representatives, as available at	www.ibbi.gov.in/downloads/form.htm

Notice is hereby given that National Company Law Tribunal, Ahmedabad Bench, Court 3, has ordered the commencement of Corporate Insolvency Resolution Process of Repute Foods Private Limited on 29th August, 2023.
 The creditors of Repute Foods Private Limited are hereby called upon to submit their claims with proof on or before 12th September, 2025 to the interim resolution professional of the address mentioned above.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in paper, by post or electronic means.
 A financial creditor belonging to a class, as listed above in the entry No.12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No. 13 to act as authorized representative of the class. (Not in present case) (if applicable).
 Name of the authorized representative of creditors to be notified to each class: Ching Rajendrakumar Shah
 Interim Resolution Professional of Repute Foods Private Limited
 IBBI/INR-001/P/2019/1038-19/12187
 Place: Ahmedabad
 Date: 01/09/2025 AIA No. AAJ/12187/02/13125/10760 valid upto: 31st December, 2025

THE BUSINESS DAILY FOR DAILY BUSINESS

RMC SWITCHGEARS LIMITED
 Regd. Office : Khazra No-163,164, Village: Badolva, Tehsil-Kothkha, Taluka: 382902 Rajkot, India. Email ID: cs@rmltd.in; Website: www.rmltd.in

NOTICE OF 31st ANNUAL GENERAL MEETING OF RMC SWITCHGEARS LIMITED TO BE HELD THROUGH VIDEO CONFERENCE/ OR OTHER AUDIO-VISUAL MEANS AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given that the 31st Annual General Meeting ("AGM") of the members of RMC Switchgears Limited ("the Company") will be held on **Friday, 26th day of September, 2025 at 12:00 PM (IST)** through video conference ("VC") or other audio visual means ("OAVM") in compliance with all the applicable provisions of the Companies Act, 2013 and the rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements), 2015 read with General Circular No. 09/2024 dated 19.09.2024 and earlier circulars issued in this regard by Ministry of Corporate Affairs collectively referred to as "MCA and SEBI Circulars" and SEBI Circular No. SEBI/HR/CFD/CFD-PO-2/PCIR/2024/133 dated October 3, 2024 and earlier circulars issued in this regard by the Securities and Exchange Board of India (collectively referred to as "SEBI Circulars") to transact the business set out in the Notice of 31st AGM without the physical presence of members at a common venue.

In compliance with the above mentioned MCA and SEBI circulars, the company will be sending the notice of the 31st AGM and Annual Report for the Financial Year 2024-25 through electronic mode (i.e. via e-mail), to only those members whose name appear in the Register of Members/ List of Beneficial Owners as on Thursday, 4th September, 2025 (i.e. the cut off date and whose email address are registered with the Company (Registrar & Share Transfer Agent ("RTA") Depositories Participant(s) Depositories). Physical copy of the Annual Report shall be sent to those shareholders who request for the same by writing at cs@rmltd.in by mentioning their folio no./DP ID and Client ID.

A letter providing web link and QR code for accessing the Notice of 31st AGM and Annual Report for the Financial Year 2024-25 will be dispatched to those shareholders who have not registered their e-mail address.

The Notice of 31st AGM along with Annual Report for the Financial Year 2024-25 will also be made available on the Company's website at www.rmltd.in and on the website of the BSE Limited at www.bseindia.com. The Notice of 31st AGM will also be available on the website of Evoting Agency Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com.

Members in possession of the Notice of 31st AGM and Annual Report through VC/OAVM facility only and they shall be counted for the purpose of the quorum as per Section 103 of the Companies Act, 2013. The instructions for joining the AGM and the manner for remote e-voting ("e-voting") or casting vote through the e-voting system during the AGM for all members will be provided in the Notice convening the AGM.

Members whose email address have not yet been registered/updated with the Company RTA / DP and who wish to receive the Notice and the Annual Report for the Financial Year 2024-25 and Annual Report for the Financial Year 2023-24, may register/update their email address by following the below mentioned instructions:

Domestic Members holding shares in demat mode are requested to register/update their email address with the DPs with whom they maintain their demat accounts.

Physical Members holding shares in physical mode, who have not registered/updated their email address are requested to register/update same by submitting form ISR-1 duly filled and signed along with requisite supporting documents to MUFG Intime India Private Limited the RTA of the Company at C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, India.

The aforesaid form can be accessed from the website of the RTA at www.in.mpmf.com

All communications/queries for the above should be addressed to cs@rmltd.in or RTA's mail id to rtm.helpdesk@in.mpmf.com For RMC Switchgears Limited

Date: 30.08.2025
 Place: Rajpur
 Shwani Baraiwal
 Company Secretary & Compliance Officer
 ACS-42836

SUPRIYA LIFESCIENCE LIMITED
 CIN: L19000MH2006PL186452
 Regd. Off: 207/208, Udyog Bhavan, Shivajinagar Road, Corporation (East), Mumbai - 400063
 Email: cs@supriyalifescience.com | Tel : + 91 22 4033 2727 | Website: www.supriyalifescience.com

NOTICE OF THE SEVENTEENTH ANNUAL MEETING AND RECORD DATE

Notice is hereby given that the 17th Annual General Meeting ("AGM") of the Members of Supriya Lifescience Limited ("Company") will be held on **Thursday, September 24, 2025 at 03:00 p.m. (IST)** through Video Conference ("VC") / Other Audio Visual Means ("OAVM") facilitated by the National Securities Depositories Limited ("NSDL") to transact the business as set out in the notice of the AGM which is being circulated for convening AGM.

Electronic dissemination of Notice and Annual Report:

In compliance with the above Circulars, the Notice of the AGM and Annual Report for FY 2024-25 will be sent electronically by the Company to those Members who have registered their e-mail addresses with the Depository Participant(s) ("DP") or the Company or MUFG Intime India Pvt. Ltd., the Company's Registrar and Share Transfer Agent ("RTA") and the same will also be available on the website of the Company (www.supriyalifescience.com), BSE Limited (www.bseindia.com), National Stock Exchange of India Limited (www.nseindia.com) and National Securities Depository Limited (www.evoting.nsdl.com). Detailed procedure for attending the AGM and voting through remote e-voting and e-voting at the AGM is being provided in the Notice of AGM. Further, Members who have not registered their e-mail addresses can also attend the AGM and vote by following the procedure being provided in the Notice of AGM.

In addition, pursuant to Regulations 38(1) of SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015, a letter will be sent to Members whose e-mail ids are not yet registered/providing a web link where the Annual Report will be uploaded on websites. The Company shall send Annual Report for FY 2024-25 to only those members who specifically request for the same by sending email to cs@supriyalifescience.com by mentioning their Name, Folio No. and DPID and Client ID.

Registration of E-mail address:

All the members are requested to register their e-mail id with the Registrar and Share Transfer Agent of the Company. The Members of the Company who have not registered their email address can register the same as per the following procedure:

1. In case shares are held in physical mode, they may get their e-mail addresses registered with RTA, at rtm.helpdesk@in.mpmf.com by providing details such as Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card).

2. In case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID). Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card).

Dividend and Record Date:

The Board of Directors of the Company at their Meeting held on 17th July, 2025 have recommended a final dividend of Rs. 100/- per equity share of face value of Rs. 2/- each for FY 2024-25, subject to approval of the Members at the AGM. The Company has fixed September 5, 2025 as the Record Date for determining entitlement of Members to dividend. The Members who have not updated their bank account details for receiving the dividend directly to their bank account through Electronic Clearing Service or any other means, are requested to update their complete bank details with their Depositories (where shares are held in dematerialized form) and with the Company's RTA (where shares are held in physical form) by submitting particulars of their Bank Accounts (Bank Account number, the name of the Bank and the Branch) in Form 'ISR-1' along with copy of the cancelled cheque leaf in the name of first Member is mentioned on the face of cheque leaf. In case of any query, a Member may send an e-mail to RTA at rtm.helpdesk@in.mpmf.com.

Tax on Dividend:

Members are requested to note that payment of Dividend is taxable in the hands of the Members and the Company is required to deduct TDS/withhold tax from dividend paid to the Members at applicable rates under the Income Tax Act, 1961 (the "Act"). Members are requested to complete and/or to update their Residential Status, Permanent Account Number, category as per the IT Act and other details in their DP or in case shares are held in physical form, with the Company RTA and submit their requisite documents / declarations to the RTA at www.in.mpmf.com by Friday, September 5, 2025. The detailed process and formats of requisite declarations are available on the Company's website at www.supriyalifescience.com/itf-dtd969t.dfp.

The Company is providing remote e-voting facility ("remote e-voting") to NSDL to all its members to cast their vote on all resolutions set out in the notice of the 17th AGM. Additionally, the company is providing facility of voting through e-voting system during the AGM ("e-voting"). Detailed procedure for remote e-voting before AGM/e-voting during the AGM will be provided in the Notice.

Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

Members are requested to carefully read all the notes set out in the Notice of the 17th AGM and in particular, instruction of joining the AGM, manner for casting vote through remote e-voting/e-voting during the AGM.

By Order of the Board of Directors
 For Supriya Lifescience Limited
 Sd/-
 Prachi Sahse
 Company Secretary & Compliance Officer

Date: August 30, 2025
 Place: Mumbai

Infomedia Press Limited
 CIN: L22219MH1955PL C281164
 Regd. Office: First Floor, Empire Complex, 414 - Sanghvi Bapat Marg, Lower Parel, Mumbai - 400 013
 Phone : +91 22 4001 9000 / 6666 7777
 E-mail: investors@infomedia18.in; Website: www.infomediapress.in

INFORMATION REGARDING 70th ANNUAL GENERAL MEETING

The 70th Annual General Meeting ("AGM") of the Members of the Company will be held through Video Conference ("VC") / Other Audio Visual Means ("OAVM") on **Tuesday, September 23, 2025 at 4:00 p.m. (IST)**, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable Circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), to transact the business set out in the Notice calling the AGM.

The Notice of the AGM and the audited financial statement for the financial year 2024-25, along with Board's Report, Auditors' Report and other documents required to be attached thereto, will be sent electronically to those Members of the Company, whose e-mail address is registered with the Company / KFin Technologies Limited (KFinTech), Company's Registrar and Transfer Agent / Depository Participant(s) / Depositories. Also, a letter providing the web-link for accessing the Notice of the AGM and Annual Report for the financial year 2024-25 is being sent to those Members who have not registered their e-mail address with the Company / Depositories. The Notice of AGM and the aforesaid documents will also be available on the Company's website at www.infomediapress.in and on the website of the Stock Exchanges, i.e., BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com, respectively, and on the website of KFinTech at <https://evoting.kfintech.com>.

Manner of registering/updating e-mail address:

a) It is mandatory for the shareholders holding shares in physical form to furnish PAN, Contact details (Postal Address and Contact No.), Bank account details and Specimen signature for their corresponding folio numbers. Members may register/update their said details with the Company, by submitting Form ISR-1 and other relevant forms (available on the website of the Company at www.infomediapress.in) duly filled and signed along with requisite supporting documents to KFinTech at Selenium Tower B, 6th Floor, Plot-31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032.

b) Members holding shares in dematerialized mode, who have not registered / updated their e-mail address with their Depository Participant(s), are requested to register / update the same with the Depository Participant(s) where they maintain their demat accounts.

For more details, members may refer Frequently Asked Questions (FAQs) dated 4th January, 2024 issued by and available at the website of SEBI.

Manner of casting votes (e-voting):

Members can cast their vote(s) on the business as set out in the Notice of the AGM through electronic voting system ("e-voting"). The manner of voting, including voting remotely ("remote e-voting") by Members holding shares in dematerialized mode, physical mode and for Members who have not registered their e-mail address has been provided in the Notice of the AGM. Members attending the AGM who have not cast vote(s) by remote e-voting will be able to vote electronically ("Insta Poll") at the AGM.

Joining the AGM through VC / OAVM:

Members will be able to attend the AGM through VC / OAVM, through JoMeet, at <https://joevent.jio.com/infomediapressagm>. The information about login credentials to be used and the steps to be followed for attending the AGM are explained in the Notice of AGM.

By Order of the Board of Directors
 For Infomedia Press Limited
 Sd/-
 Tasneem Comentwala
 Company Secretary

Date : September 1, 2025
 Place : Mumbai

vikram solar limited
 VIKRAM SOLAR LIMITED
 CIN: L18100MH2006PLC106448
 Regd. Office: The Chambers, B Floor, 198B, Rangpura Main Road, Kolkata - 700 107 West Bengal, India.
 Phone : +91 3412 6777
 Email: secretarial@vikram solar.com; Website: www.vikram solar.com

NOTICE OF 20th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE/ OTHER AUDIO VISUAL MEANS AND REMOTE E-VOTING INFORMATION

Notice is hereby given that the 20th Annual General Meeting ("AGM") of the Company ("Company") will be conducted on **Thursday, September 25, 2025 at 12:00 Noon (IST)** through Video Conference ("VC") / Other Audio Visual Means ("OAVM") without physical presence of the Members at a common venue. To transact the business as set out in the Notice of the AGM ("Notice") in compliance with the applicable provisions of the Companies Act, 2013 (the "Act") and the Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with General Circular No. 14/2020 dated April 8, 2020, General Circular No. 20/2020 dated May 5, 2020 and subsequent circulars issued by in this regard, Ministry of Corporate Affairs ("MCA") in this regard and Circular No. SEBI/HR/CFD/CFD-PO-2/PCIR/2024/133 dated October 3, 2024 and other applicable circulars issued by Securities and Exchange Board of India ("SEBI") in this regard (collectively referred as "MCA and SEBI Circulars").

In compliance with the aforesaid Circulars and the Notice along with the Annual Report for FY 2024-25 will be sent only through electronic mode to those members whose email addresses are registered with the Company / Depositories/ Registrar and Transfer Agent ("RTA"). Further, in accordance with the Regulation 36(1)(b) of the Listing Regulations, a letter providing a web link and QR Code for accessing the AGM Notice and the Annual Report will be sent to those Members who have not registered their e-mail address. The members may note that the AGM Notice and Annual Report will also be available on the website of the Company i.e., www.vikram solar.com and websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of RTA of the Company, i.e., MUFG Intime India Private Limited at <https://rtm.helpdesk@in.mpmf.com>. The Notice of the AGM will also be available on the website of Evoting Agency Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com. Members who wish to obtain hard copy of AGM Notice and the Annual Report can request the same by sending an e-mail to the Company at secretarial@vikram solar.com.

Members can attend and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM through VC/OAVM will be provided in the AGM Notice. Only the Members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Company will be providing remote e-voting facility to all the Members to cast their votes on all resolutions set out in the AGM Notice. Additionally, the Company is providing the facility of voting through e-voting system during the AGM ("e-voting"). Members who have not registered their e-mail address will have an opportunity to cast their vote on the resolutions set out in the AGM Notice through remote e-voting and e-voting. Accordingly, a detailed procedure for remote e-voting and e-voting at the AGM for participating in the AGM through VC/OAVM, for Members holding shares in dematerialized / physical mode, will be provided in the AGM Notice.

Members are requested to register/update their e-mail address as well as intimate changes, if any, in their name, postal address, telephone/mobile number, bank account details, Permanent Account Number, Nominations etc. to their Depository Participant(s) in case the shares are held by them in dematerialized form and in case the shares are held by them in physical form to RTA of the Company in prescribed Form ISR-1 and other prescribed forms. Members are requested to carefully read all the notes set out in the AGM Notice and in particular, instructions for attending the AGM through VC/OAVM, manner for casting vote through remote e-voting/e-voting during the AGM. The AGM Notice will be sent to the Members in accordance with the applicable laws to their registered e-mail address in due course.

For Vikram Solar Limited
 Sd/-
 Sudipta Dhotra
 Company Secretary & Compliance Officer
 Membership No-F3303
 Kolkata, September 01, 2025

